

Administrative Service whose cadre was changed from other States to their own State during past three years; and

(b) the reasons for changing their cadre and the basis thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) : (a) and (b). In accordance with the provisions of Rule 5(2) of the I.A.S. (Cadre) Rules, 1954, the Central Government had been permitting inter-cadre transfer upto the end of 1982 on the following grounds :

- (i) In public interest;
- (ii) When two All India Services officers borne on different cadres are married;
- (iii) When the climate of the State of allocation was injurious to the health of the officer or the spouse or the dependent children; and
- (iv) On compassionate grounds on merits of each case.

Accordingly, during the year 1982, nine IAS officers were transferred to their home States on the above grounds. However, in January, 1983, it was decided that inter-cadre transfers should not be permitted except in rare cases of genuine hardship or marriage between two All India Service Officers. Two IAS officers were transferred to their home States during the period 1983 and 1984 since these were rare cases of genuine hardship.

The policy regarding inter-cadre transfers was reviewed in April, 1985 and it has been decided that inter-cadre transfers should be totally prohibited except those on grounds of marriage between two All India Service officers borne on different cadres.

Plantation of Trees Under 20-Point Programme

2311. SHRI KAMLA PRASAD RAWAT : Will the PRIME MINISTER be pleased to state :

(a) the number of trees planted so far under the official Twenty Point Programme; and

(b) in case these trees are sold, the revenue likely to accrue to Government therefrom and the details in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) About 713 crore seedlings have been distributed till 1984-85 since the inception of the new 20-Point Programme.

(b) It is not possible to give an estimate of the revenue likely to accrue to Government of this account.

[English]

CBI Cases Pending in Courts

2312. SHRI AMITABH BACHCHAN : Will the PRIME MINISTER be pleased to state :

(a) the number of CBI cases pending for trial in the courts for more than four years;

(b) whether CBI has made any suggestions to reduce this delay; and

(c) if so, what is the action taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) : (a) A total of 797 cases are pending in Courts for more than 4 years as on 30-6-1985.

(b) Yes, Sir. The CBI had suggested the setting up of Special/Addl. Courts for